

12.03 Hrs.

**SHRI S. A. SHAMIM (Srinagar):** Sir, I come from Srinagar, and my State has been visited by unprecedented floods. Hundreds of lives have been lost. I have tried to raise it under Rule 377. I do not know how I am prevented from raising it under this rule. I am answerable to my constituency which is faced with unprecedented floods. I am supposed to ask for relief from the Government....

**MR. SPEAKER:** Will you please resume your seat? You cannot raise it under Rule 377 now.

**SHRI S. A. SHAMIM:** I will have to draw your attention to that. I have not been permitted to do that.

**MR. SPEAKER:** You will be permitted, but not immediately when you want it. Mine is the worst flood-affected constituency, as you must have read in the papers.

**SHRI PILOO MODY (Godhra):** I am afraid, there is no rule under which you can raise it under rule 377.

**MR. SPEAKER:** I know it. Knowing the order of business, he gets up abruptly.

**SHRI S. A. SHAMIM:** I am only drawing your attention.

**MR. SPEAKER:** He gets up as if he is the only member coming from a flood-affected State. Do not get up like that. This was discussed in the BAC. I have allowed a Calling Attention on that.

12.05 Hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** On behalf of Shri Ram Niwas Mishra, I beg to lay

on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1973, published in Notification No. G.S.R. 368(E) in Gazette of India dated the 31st July, 1973.
- (2) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1973, published in Notification No. G.S.R. 169(E) in the Gazette of India dated the 31st July, 1973.
- (3) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1973, published in Notification No. G.S.R. 370(E) in Gazette of India dated the 31st July, 1973.
- (4) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1973, published in Notification No. G.S.R. 381(E) in Gazette of India dated the 6th August, 1973.

[Placed in Library. See No. LT-5403/73].

##### COKING COAL MINES (STATEMENT OF ACCOUNTS) RULES AND A STATEMENT

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):** I beg to lay on the Table:

- (1) A copy of the Coking Coal Mines (Statement of Accounts) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 492(B) in Gazette of India dated the 19th December, 1972 under sub-section (3) of section 34 of the Coking Coal Mines (Notification) Act, 1972.

[Shri Subodh Hansda]

- (2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-5404/73].

**EMPLOYEES' FAMILY PENSION (SECOND AMENDMENT) SCHEME, COAL MINES FAMILY PENSION (AMENDMENT) SCHEME AND TWO STATEMENTS**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): I beg to lay on the Table—

- (1) (i) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 186 (E) in Gazette of India dated the 31st March, 1973, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.

- (b) A statement (Hindi and English versions) showing the reasons for delay in laying the above Notification.

[Placed in Library See No. LT-5405/73].

- (2) (1) A copy of the Coal Mines Family Pension (Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 423 in Gazette of India dated the 21st April, 1973, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.

- (ii) A statement (Hindi and English versions) showing the reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-5406/73].

12.06 Hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**THIRTIETH REPORT**

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.

12.6½ hrs.

**STATEMENT RE: FOUR INTERIM REPORTS OF NATIONAL COMMISSION ON AGRICULTURE AND SUMMARY OF IMPORTANT RECOMMENDATIONS MADE THEREIN**

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): I beg to lay on the Table a statement regarding the submission of four more Interim Reports by the National Commission on Agriculture.

*Statement*

As Members are aware, the National Commission on Agriculture set up by the Government of India has been asked to make interim recommendations on such items of the Terms of Reference given to them as it may deem fit. The Commission has hitherto submitted 14 Interim Reports on different subjects. Copies of all these Reports have been placed in the Library of Parliament.

The Commission has presented today to the Government of India four more Interim Reports on the following subjects:—

1. Reorientation of Programmes of Small Farmers' and Marginal Farmers' and Agricultural Labourers' Development Agencies.
2. Poultry, Sheep and Pig Production through Small and Marginal Farmers and Agricultural Labourers for supplementing their income.